

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Human skeletons are not separately classified in the Revised Indian Trade Classification and, as such, no export statistics are readily available. However, according to the estimates of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, exports of stuffed animals and skeletons during the last three years were as follows:—

	Rs. Lakhs
	Rs.
1971-72 . . . . .	1.90
1972-73 . . . . .	1.92
1973-74 . . . . .	6.44

(b) No, Sir.

#### Arrears of Income-tax and Wealth-tax

843. SHRI KALYAN ROY:

DR. Z. A. AHMAD:

Will the Minister of FINANCE be pleased to state:

(a) the latest amount of arrears of income-tax and wealth-tax by individuals and companies;

(b) whether Government have made any arrest of top directors of any company or any individuals for not clearing up the arrears;

(c) if so, their names and details in this regard; and

(d) if the answer to part (b) above be in negative, what are the reasons for not apprehending them?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Status-wise (Individuals, Hindu undivided families, Firms, Association of Persons, etc.) figures or arrears of Income-tax are not available. These are available for all assesseees paying

Corporation-tax (tax leviable on companies) and Income-tax (tax leviable on non-company assesseees). The latest figures as on 30-6-1974 of arrears of tax on account of Corporation-tax, Income-tax and interest are given below:—

Nature of gross tax arrears	Amount (in crores of Rs.)
Corporation-tax . . . . .	156.56
Income-tax . . . . .	526.52
Interest . . . . .	117.76
Total . . . . .	800.84

The total net arrears of Corporation-tax, Income-tax and interest as on 30-6-1974 amounted to Rs. 595.71 crores.

Separate figures of arrears of wealth-tax in the cases of Individuals and companies are not available. Wealth-tax is now levied on Individuals and Hindu undivided families only, companies having been exempted from the levy from the assessment year 1960-61. The gross and net arrears of wealth-tax as on 30-6-1974 are as under:

Gross arrears . . . . .	Rs. 30.25 crores
Net arrears . . . . .	„ 24.84 „

(b) to (d) The requisite information is being collected and will be laid on the Table of the House as early as possible.

#### Conversion of Srinagar airport into international airport

844. SHRI SYED NIZAM-UD-DIN:

SHRIMATI MARGARET ALVA:

SHRI GIAN CHAND TOTU:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what steps have so far been taken by Government to make the Srinagar Airport an International Airport;

(b) what is the amount of money so far spent for the above mentioned purpose; and

(c) by when the airport will become available to international air traffic?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) to (c) At present there is no proposal to designate Srinagar aerodrome as an International Airport, Government, however, propose to construct a new civil passenger terminal complex at a new site at Srinagar aerodrome. Land measuring 52.6 acres has already been taken over for the purpose.

#### Subsidy for export

**845. SHRI NIREN GHOSH:** Will the Minister of COMMERCE be pleased to state:

(a) the estimated amount of export in the current year in terms of rupees;

(b) the percentage of subsidy given for exports during current year;

(c) the percentage of subsidy in each item of export;

(d) the import entitlements for each of the items of export; and

(e) the total expenditure in soft and hard currencies for the total amount of import entitlements for export?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):** (a) An export target of Rs. 2,600 crores is envisaged for the current financial year 1974-75.

(b) to (c) The rates of cash compensatory support and those of import entitlement against exports on eligible products vary from item to item. (The rates of import entitlement for eligible products during the current financial year are given in Part II of the Import Trade Control Policy for 1974-75). Since

the export statistics for the full current financial year are not available, it is not possible to indicate the amount of cash compensatory support and the import entitlement which exports from the country would be entitled to.

#### Inaugural flight of Boeing to Trivandrum

**846. SHRI K. CHANDRASEKHARAN:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the details of the ceremonies and free flights by Indian Airlines in connection with the inauguration of the Boeing service to Trivandrum;

(b) the total amount of expenditure including ticket charges on travels of officials incurred by Indian Airlines on the said flight; and

(c) the names of the officials who travelled to Trivandrum in this regard?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) Indian Airlines did not hold any inaugural function in connection with the introduction of Boeing service to Trivandrum between Bombay/Goa, Trivandrum. However, on the scheduled service on 1st November, 1974, a group of 10 journalists, was taken to Trivandrum to familiarise these journalists with the operations of Indian Airlines.

(b) There was no other expenditure for Indian Airlines in this regard, except the complimentary passages provided.

(c) Two officials, a Public Relations Officer of the Indian Airlines and the Public Relations Manager of the India Tourism Development Corporation, travelled along with the party of journalists.